- (a) whether it is a fact that the workers engaged in construction for the Commonwealth Games were not getting their dues and housed in over-crowded hovels without power, medical facilities, insurance cover etc.;
- (b) whether it is also a fact that labour laws were violated by private contractors involved in the project and Government had failed to force private companies to abide by labour laws; and
- (c) if so, the details thereof and the steps taken by Government to take care of those labourers?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) It is not a fact that construction workers engaged in Commonwealth Games sites are not getting their dues and other benefits. Inspecting Officers keep a close watch on violation of labour laws at construction sites during their course of inspection. If any violations are noticed, necessary legal action is taken under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and other Labour Laws.

2. The number of inspection carried out and cases registered by the Labour Inspector regarding labour laws violations by various Government/private agencies and contractors engaged in Commonwealth Games (CWG) project sites during each of the last three years and the current years are as under:

Year	No. of Inspections	No. of prosecution cases filed
2007	٦	1
2008	320	302
2009	560	457
2010	98	68

Violation of labour laws at GWG sites

4404. SHRI MANI SHANKAR AIYAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware of the alleged violations of laws relating to organized and unorganized labour employed at various Commonwealth Games sites;
 - (b) Government's reaction thereto; and
- (c) the steps taken or proposed to be taken by Government in this regard to forestall any abuse of labour including child labour, so that the image of the country as a just employer is not sullied?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Yes, Sir. A Committee was appointed by Hon'ble High Court of Delhi to find out the alleged violations of laws relating to organized and unorganized labour employed at various Commonwealth Games sites. The Committee submitted its report to the Hon'ble Court on 17.3.2010 pointing out certain short comings relating to non payment of minimum wages, lack of health and safety, Medical Care and Housing etc. As per the directions of Hon'ble High Court a Monitoring Committee was then constituted. The Monitoring Committee has, in their report submitted to the Hon'ble Court, made short term and long term recommendations for suitable directions from the Hon'ble high Court of Delhi on the following issues:

- Payment of minimum wages to be made in the presence of representative of the Principal employer.
- The due dates of payment of wages to be ensured.
- The wage slips and muster rolls to be maintained.
- Claim cases for short payment of minimum wages filed before the authority to be disposed expeditiously.
- The health, safety, welfare, and living conditions of building and construction workers and equal pay for equal work for women workers to be ensured.
- Disparity between minimum rate of wages notified by Central and State Govt., if any, to be removed.
- (c) In pursuance of Hon'ble High Court of Delhi's order, a status report on behalf of Govt. of India was submitted to the Hon'ble court on 15.04.2010 for further directions. The Government is committed to forestall any abuse of labour, including child labour to protect the image of the country.

Unemployment in the country

4405. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that inspite of having employment 28 per cent of people are still unable to earn enough to rise above the poverty line;
- (b) whether it is also a fact that there is 10.8 million unemployed out of the workforce of 459 million in the country; and
 - (c) if so, how Government is going to address both the problems?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Reliable estimates on employment and unemployment are obtained